

Misuse of Licences

*706. SHRI N. G. GORAY: Will the Minister of COMMERCE be pleased to state:

(a) the names and addresses of licensees against whom charges of illegal procurement have been levelled in respect of the licences issued to them during the period from January to December, 1972 ; and

(b) whether any of the licensees referred to in part (a) above has been prosecuted ?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):

(a) and (b) Information regarding licences obtained by misrepresentation or fraud is being collected and will be laid on the Table of the House.

Arrears of taxes against shareholders of D.C.M.

707. SHRI NATHI SINGH :

SHRI JAGDISH JOSHI:

SHRI KALP NATH:

SHRI GUNAN. AND THAKUR :

Will the Minister of FINANCE be pleased to state :

(a) the names of the shareholders having shares of Rs. 1,000 or more in the Delhi Cloth and General Mills Co. Ltd., and D.C.M. Chemicals Works, who are in arrears of taxes;

(b) the amount of taxes outstanding against each of them ; and

(c) the steps taken by Government to realise the outstanding taxes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) The D.C.M. Chemicals Works is a unit and, therefore, a part and parcel of the Delhi Cloth & General Mills Company Ltd., having a Share Capital of about Rs. 20

crores. The number of shareholders holding share of Rs. 1,000 or more would be more than 10,000 and they are spread all over India. The information regarding shareholders who could be individuals or corporate bodies against whom arrears of income-tax and other taxes are outstanding will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve considerable time and labour which may not be commensurate with the results that may be achieved. However, if the Honourable Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House.

Memorandum against Pearl Cycle Industries Ltd.

708. SHRI BHUPESH GUPTA :

SHRI JAGJIT SINGH ANAND:

SHRI SANAT KUMAR RAHA:

SHRI B. D. BARMAN: DR. Z. A.

AHMAD:

Will the Minister of FINANCE be pleased to state:

(a) whether a memorandum containing allegations of misappropriation, misfeasance, fraud, black-marketing of scarce commodities obtained against permits, illegal sales of the Company's assets, tax evasion, syphoning off of Company's funds and defaultations was received by his Ministry in July, 1974 against the Pearl Cycle Industries Ltd., New Delhi; and

(b) if so, what action has been taken by Government against the Company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) A memorandum regarding the irregularities committed by Pearl Cycle Industries Ltd., New Delhi was received in July, 1974.